

ITEM NO.37

REGISTRAR COURT. 2

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. PAVANESH D.

Transfer Petition(s)(Civil) No(s). 1859/2022

HEMLATA

Petitioner(s)

VERSUS

HEMANT KUMAR

Respondent(s)

Date : 15-02-2023 This petition was called on for hearing today.

For Petitioner(s)

Mr. Rishesh Sikarwar, Adv.
Mr. Suvidutt M.s., AOR
Ms. Somlagna Biswas, Adv.
Ms. Deepika Singh, Adv.

For Respondent(s)

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

As per affidavit of dasti service, the notice is served on the sole respondent through 'whatsapp', which is not a valid mode of service as per rules.

As prayed for and since this is a Transfer Petition, let fresh notice be issued to sole respondent through Trial Court in the pending matter either upon respondent or Ld. Counsel for the respondent appearing before Trial Court. Steps be taken in two weeks.

List again on 10.4.2023.

PAVANESH D.
Registrar

MG